

प्रश्न सं. [ क. 414 ]

गौरीगिरी (1/2)

वि.सं. तारा क्रमांक 527 क 414  
मान कीर्ति विद्युत सं. सा लक्ष्मी, सतपुरा थप, 22/12/2022

F. No. 23/2008003-FC  
Government of India  
Ministry of Environment and Forests  
(F.C. Division)

Paryavaran Bhawan,  
CCO Complex, Lodhi Road,  
New Delhi - 110003.  
Dated: 13<sup>th</sup> October, 2009.

To

The Principal Secretary (Forests),  
Government of Madhya Pradesh,  
Bhopal.

Sub: Diversion of 111.00 ha of forest land for construction of Naveen Ash Bund in Dist Betul, Madhya Pradesh for Satpura Thap Vidyut Grih in favour of M. P. Power Generating Company Ltd. Madhya Pradesh.

Sir,

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I am directed to refer to the Government of Madhya Pradesh's Letter No. F-4/2/26/2007/10-11/Vidhyut/546 dated 28.02.2008 on the subject mentioned above seeking prior approval of the Central Government under the Forest (Conservation) Act 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, in-principle approval for the said proposal was granted vide this Ministry's letter of even number dated 02<sup>nd</sup> March, 2009, subject to fulfilment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.


2. In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter No. F-4/2/26/2007/10-11/Vidhut/1988 dated 31.08.2009, approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 111.00 ha of forest land for construction of Naveen Ash Bund in Dist Betul, Madhya Pradesh for Satpura Thap Vidyut Grih in favour of M. P. Power Generating Company Ltd. Madhya Pradesh subject to fulfilment of the following conditions:-

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1. Legal status of forest land shall remain unchanged.
2. Detailed proposal for reclamation of old ash pond / bund with good plantation and other measures shall be prepared and implemented in consultation with the State Forest Department at the user agency's cost within 10 years. The cost of reclamation shall be deposited with the Forest Department and after reclamation the area will be transferred back to the State Forest Department.

3. A comprehensive wildlife plan shall be made for the Division in consultation with Wildlife Institute of India at the User Agency's cost. The cost of implementation of the plan shall be borne by the User Agency.
4. The proper muck disposal plan if required, should be prepared and implemented in consultation with the State Forest Department at the user agency's cost so that these mucks do not get washed away to river. A detailed plan shall be made before final approval.
5. Trees shall be felled only when it becomes necessary and that too under strict supervision of State Forest Department, and at the cost of the project.
6. No labour camps shall be established on forest land.
7. The User Agency shall provide fuel-wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees.
8. The forest land shall not be used for any purpose other than that specified in the proposal.
9. All other conditions proposed by the State Government of Madhya Pradesh at the time of submission of the proposal to the Central Government.
10. All other conditions under different rules, regulations and guidelines including environmental clearance and the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 shall be complied with before transfer of forest land before transfer of forest land.

Yours faithfully,


  
(B.K. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Madhya Pradesh, Bhopal.
2. The Nodal Officer, Forest Department, Government of Madhya Pradesh, Bhopal.
3. The CCF(Central), Regional Office, Bhopal.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File.

  
(B.K. Singh)  
Sr. Assistant Inspector General of Forests

  
अनुमति अधिकारी  
ऊर्जा विभाग, म.प्र. शासन  
भोपाल